

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 16TH DAY OF JUNE 2022

PRESENT

THE HON'BLE MR. RITU RAJ AWASTHI, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE ASHOK S. KINAGI

WRIT PETITION No.10789 of 2022 (GM-RES-PIL)

BETWEEN:

UMAPATHI S.

...PETITIONER

(BY SRI. S. UMAPATHI, PARTY-IN-PERSON)

AND:

- 1 . THE STATE OF KARNATAKA
REP. BY THE CHIEF SECRETARY
GOVERNMENT OF KARNATAKA
VIDHANA SOUDHA, BANGALORE-560 001.
- 2 . THE STATE OF KARNATAKA
REP. BY ADDL. SECRETARY TO GOVERNMENT
DEPARTMENT OF PERSONNEL AND
ADMINISTRATIVE REFORMS (SERVICE RULES)
VIDHANA SOUDHA,
BANGALORE-560001.

....RESPONDENTS

(BY SRI. VIJAY KUMAR A. PATIL, AGA)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE AN APPROPRIATE WRIT IN THE NATURE OF MANDAMUS, AN ORDER OR DIRECTION DIRECTING THE RESPONDENTS TO INITIATE AND FINALIZE THE PROCESS OF APPOINTMENT OF ONE VACANT LOKAYUKTA POST.

THIS WRIT PETITION COMING ON FOR PRELIMINARY HEARING THIS DAY, **CHIEF JUSTICE**, MADE THE FOLLOWING:

ORDER

This writ petition has been filed seeking for the following relief:

"Issue a in the nature of mandamus, an order or direction directing the respondents to initiate and finalize the process of appointment of one vacant Lokayukta post."

2. Learned AGA appearing for the respondents informs that the post of Lokayukta has been filled and appointment has been made to the said post. In view of this, the writ petition becomes infructuous.

3. In view of the above, the writ petition is dismissed as having become infructuous.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

RD